CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Coram:

- 1. Shri Ashok Basu, Chairman
- 2. Shri K.N. Sinha, Member
- 3. Shri Bhanu Bhushan, Member

IA No.37/2004 In Petition No. 30/2003

In the matter of

Grant of licence for inter-state trading in electricity

And in the matter of

Amalgamated Transpower (India) Ltd

Applicant

ORDER (DATE OF HEARING: 22.7.2004)

In terms of the earlier orders of the Commission, the applicant could undertake sale and purchase transactions involving inter-state transmission of electricity for a period up to 30.6.2004 or till disposal of its main petition (No.32/2004) filed for grant of licence for inter-state trading in electricity, whichever was earlier. The applicant had made the present interlocutory application for permission to trade in power up to disposal of its main application (No.32/2004). The interlocutory application was listed for hearing after notice to the applicant.

2. A request as contained in the letter No.ATP/NKN/CERC/2004/2744 dated 20.7.2004, signed by Shri P.K. Das, Managing Director of the applicant, has been received stating that the Board of Directors of the applicant had decided not to

undertake power trading business as a separate activity. Accordingly, the applicant requested for withdrawal of the interlocutory application.

- 3. None was present on behalf of the applicant on 22.7.2004 when the matter was taken up. Separately, a similar request for withdrawal of main application (No.32/2004) was also made. Through a separate order of date, the Commission has dismissed the main application as withdrawn.
- 4. In view of the above stated position, the present IA is also dismissed as withdrawn.

Sd/-(BHANU BHUSHAN) MEMBER

Sd/-(K.N. SINHA) MEMBER Sd/-(ASHOK BASU) CHAIRMAN

New Delhi, dated 23rd July, 2004